

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 296 of 2019**

**In the matter of:**

**Vijaya Sai Poultries Pvt. Ltd.**

**....Appellant**

**Vs.**

**Vemulapalli Sai Pramella & Ors.**

**....Respondents**

**Present**

**For Appellant: Dr. U.K. Chaudhary, Sr. Advocate along with Mr. Mansumyer Singh.**

**For Respondents: Mr. Shantanu Singh, Advocate.**

**ORDER**  
**(Virtual Mode)**

**24.02.2021:** The composition of Bench is changed, therefore, we have to hear the matter a fresh.

The Learned Counsel for Respondent submits that due to personal difficulty arguing Counsel is not available. Therefore, he is seeking adjournment. Prayer allowed. In the meanwhile, Parties may file Written Submissions not more than three pages along with relevant citations within two weeks.

List the matter for '**Hearing**' on **31<sup>st</sup> March, 2021**. It will be listed at top of the list.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

*Sim/Kam*